

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A.No.406/99

New Delhi, this the 19th day of February, 1999

HON'BLE SHRI N.SAHU, MEMBER(A)

Shri S.K.Mandal,
Extra Assistant Director,
Morphology Dte.,
Central Water Commission
Sewa Bhawan, R.K.Puram,
New Delhi-110066.

Resident of:

138-E, Munirka Village,
New Delhi.

.....Applicant

(By Advocate: Shri K.L.Bhandula)

Versus

1. Union of India through
Secretary to the Govt. of India
Ministry of Water Resources,
Shram Shakti Bhawan,
New Delhi-110001.
2. The Chairman
Central Water Commission
Sewa Bhawan, R.K.Puram,
New Delhi-110066.

.....Respondents

O R D E R (ORAL)

HON'BLE SHRI N.SAHU, MEMBER(A)

Heard Shri K.L.Bhandula, learned counsel for the applicant.

2. The applicant impugns order dated 4.9.98 issued by respondent 2, fixing the applicant's pay on his regular promotion to the post of Extra Assistant Director retrospectively from 30.9.85 but denying him the benefits of arrears on regular promotion. Relief sought by the applicant is for arrears of pay from 1985 to the date of

promotion. In this connection, the applicant has submitted a representation dated 25.9.98 addressed to respondent 2. As some more time can be given to dispose of the representation, it will be premature to hear this O.A.

3. I, therefore, direct respondent 2 to dispose of the representation dated 25.9.98 filed by the applicant, within a period of four weeks from the date of receipt of a copy of this order.

4. The O.A. is disposed of with the above direction. If the applicant still has any grievance after the disposal of his representation, he is at liberty to move this Tribunal again.

Charan Singh
(N. SAHU)
MEMBER(A)

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